

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/281/KOB/2024 in CP(IBC)/21/KOB/2024
SECTION	SEC. 60 (5) IBC R/W NCLT RULE 11
NAME OF PARTIES	MUDALI ASSOCIATES, REP. BY ITS PROPRIETOR - BINDU A V/S SDF INDUSTRIES LIMITED
PETITIONERS ADVOCATE/ PROFESSIONAL	RASHMI K V
RESPONDENTS ADVOCATE/ PROFESSIONAL	HARI SHARMA M

10th JULY 2024

## ORDER

**IA(IBC)/281/KOB/2024 in CP(IBC)/21/KOB/2024**

This application is filed to direct the respondent not to transfer/shift the license of the company from the present place or sell its assets or transfer the shares, without the consent of this Tribunal.

Learned Counsel, Ms. Rashmi appears physically on behalf of the Applicant.

Registry is directed to issue notice to the Respondent, returnable on 01.08.2024. In addition to above, the Applicant is also directed to issue notice to the Respondent by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on the Respondent at least three days before the next date of hearing.

Respondent is at liberty to file reply affidavit if any, within a period of 10 days, after serving copy of the same on the other side.

List the matter for further consideration on **01.08.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**